

**IN THE INCOME TAX APPELLATE TRIBUNAL  
VARANASI CIRCUIT BENCH, VARANASI**

**BEFORE SHRI. B. R. BASKARAN, ACCOUNTANT MEMBER  
AND SHRI AMIT SHUKLA, JUDICIAL MEMBER**

ITA No.230/VNS/2019  
Assessment Year:2001-2002

Delux Carpet Company C/o Shamsuddin Ansari Station Road Bhadohi	v.	The Pr. CIT Varanasi
TAN/PAN:AABFD6233D		
(Appellant)		(Respondent)

Appellant by:	S/Shri Arvind Shukla and Ashim Zafar, Advocates		
Respondent by:	Shri Robin Chaudhary, CIT (DR)		
Date of hearing:	26	09	2023
Date of pronouncement:	26	09	2023

**ORDER**

**PER AMIT SHUKLA, A.M.:**

The aforesaid appeal has been filed by the assessee against the order dated 30.8.2019 passed by the Pr. CIT, Varanasi under section 263 of the Income Tax Act, 1961 for Assessment Year 2001-02.

2. At the outset, the ld. Counsel for the Assessee submitted that the assessee wishes to withdraw the appeal on the ground that no order, giving effect to the order of the Pr. CIT under section 263 of the Act, has been passed by the Assessing Officer.

Accordingly, the appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee stands dismissed.

Order pronounced in the open court on 26.9.2023.

Sd/-  
[B. R. BASKARAN]  
ACCOUNTANT MEMBER

Sd/-  
[AMIT SHUKLA]  
JUDICIAL MEMBER

DATED: 26<sup>th</sup> SEP, 2023

JJ:

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1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR